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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A. No. 447/95

Date of Decision: 7th July, 1997

BETWEEN:

V. Ranganayakulu

.. Applicant

AND

1. General Manager,  
South Central Railway,  
Rail Nilayam,  
Secunderabad
2. Financial Adviser and  
Chief Accounts Officer,  
South Central Railway,  
Rail Nilayam,  
Secunderabad.
3. Senior Divisional  
Personnel Officer,  
South Central Railway,  
Vijayawada Division,  
Vijayawada.

.. Respondents

Counsel for the Applicant: Mr. M. Lakshmana Murthy

Counsel for the Respondents: Mr. C.V. Malla Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.) *9/71*

ORDER

( Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

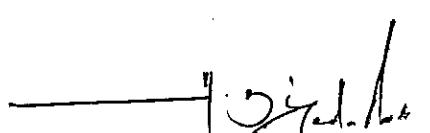
None present for the applicant. Sri C.V. Malla Reddy for the respondents. The OA is therefore disposed of on the basis of the facts and averments as contained in the OA.

The applicant retired from service on superannuation on 30th June 1980. His pension was settled in 1982 and commutation of pension was finalised in 1982. The pension was consolidated again in April 1982 in terms of the Department of Pension and Pensioners' Welfare OM No.2/1/87-PIC-1 Dt.16.4.87. The applicant claims that the pension was not correctly calculated by taking into consideration the element of running allowances to the running staff retired during 1976-1988 at 75% of the basic pay. A representation was submitted to General Manager, South Central Railway, in June, 1993. According to the applicant the same has not been disposed of so far.

The case is barred by limitation. The retirement of the applicant occurred more than 17 years ago. The representation, said to have been submitted by the applicant to the General Manager, is also more than 4 years old. Normally, therefore, there is no scope to admit this OA at all.

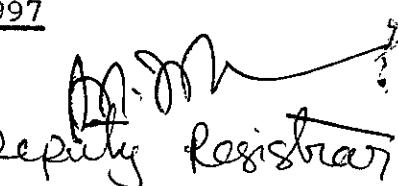
In order, however, to obviate, any difficulty that may be experienced by an official who retired after a full term of service, it is considered just and expedient to direct the applicant to submit a fresh representation to DRM concerned within a month from today. After receipt of such a representation the DRM, or if necessary the General Manager, shall have the claim examined in terms of extant rules, determine the admissibility of his claim, take a suitable decision thereon and communicate the same to the applicant within 90 days from the date of receipt of such representation.

Thus the OA is disposed of at the admissibility stage.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 7th July 1997

KSM

  
Deputy Registrar

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O.A.447/95.

To

1. The General Manager,  
SC Rly, Railnilayam,  
Secunderabad.
2. The Financial Advisor and Chief Accounts Officer,  
SC Rly, Railnilayam, Secunderabad.
3. The Senior Divisional Personnel Officer,  
SC Rly, Vijayawada Division, Vijayawada.
4. One copy to Mr.M.Lakshmana Murthy, Advocate, CAT.Hyd.
5. One copy to Mr.C.V.Malla Reddy, SC for Rlys. CAT.Hyd.
6. One copy to Mr.HRRP.M(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

along with O.A.copies.

pvm

SPK/197

COURT

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

447/95

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

